

State Vs Saubhagya @ Rahul  
FIR No: 149/2017  
under Section 302/397/397/394/411/120-B/34 IPC  
PS: Sarai Rohilla

01.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

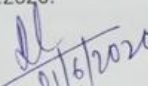
Heard. Perused.

Report be called from IO/SHO Concerned with respect to  
present application for **02.06.2020**.

IO/SHO Concerned shall clearly and specifically mention  
regarding previous involvement/conviction of accused/applicant.

Report be also called from concerned Jail Superintendent  
regarding conduct of accused/applicant in jail for 02.06.2020.

Main file be also put up on 02.06.2020.

  
01/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.06.2020

State Vs Saurabh  
FIR No: 463/2017  
under Section 302/34 IPC  
PS: Timarpur

01.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
**(through video conferencing).**

Heard. Perused.

No report has been received from concerned Jail  
Superintendent in terms of order dated 28.05.2020.

Report be called from concerned Jail Superintendent for  
03.06.2020 (as per order dated 28.05.2020).

*DL*  
*01/6/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.06.2020

State Vs Ashish Kumar Bahuguna  
FIR No: 106/2012  
under Section 302/307/186/353/109/332/34 IPC  
PS: Kamla Market

01.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
**(through video conferencing).**

Heard. Perused.

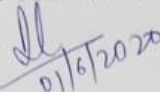
As per report filed by IO, accused/applicant is a previous convict with criminal antecedents.

Ld. Counsel for accused/applicant submits that copy of reply/report be supplied to him so that he can take clarifications from accused/applicant/his family members regarding previous conviction.

Copy of report be supplied to ld. Counsel for accused/applicant forthwith.

Now to come up on **03.06.2020** for disposal of present application.

IO shall appear in person alongwith specific report regarding conviction/involvement of accused/applicant clearly stating therein the FIR No., Under Section, Police Station as well as other particulars.

  
01/6/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.06.2020

State Vs Kanhaie Jha  
FIR No: 166/2017  
under Section 395/398/468/471 IPC & Section 25 Arms Act  
PS: Subzi Mandi

01.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Report perused.

As per report received from concerned medical officer, Rohini Jail, accused/applicant has been found negative for COVID-19.

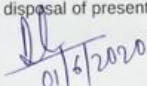
Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of interim bail on the ground that accused/applicant is in JC since the last more than 03 years and he may test positive again for COVID-19.

On query from Court, Ld. Counsel for accused/applicant submits that accused/applicant was previously involved in two cases apart from present case. Ld. Counsel for accused/applicant submits that accused/applicant is on bail in said cases.

Ld. Counsel for accused/applicant submits that the present application be adjourned for 03.06.2020 as trial of this case is pending in the court of Ms Charu Aggarwal, Ld. ASJ and Ld. ASJ will be dealing with bail matters on 03.06.2020. It is further submitted that all co-accused persons are on regular bail in this case.

Request is allowed.

Now to come up on **03.06.2020** for disposal of present application as requested.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.06.2020

State Vs Sachin Hudda  
FIR No. 30/2018  
under Section 302/365/34 IPC  
PS: Kamla Market

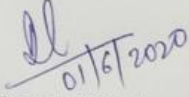
01.6.2020

Present: Ld. Addl. PP for the State.  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

IO/SHO concerned is directed to file report qua present application on **03.06.2020**. IO shall state in said report regarding previous involvement/conviction of accused/applicant in other cases.

Report be also called from concerned Jail Supdt regarding conduct of accused/applicant in Jail for 03.06.2020.

  
01/6/2020  
(Deepak Dabas)  
Spl.Judge NDPS-1/ASJ  
Central/THC/Delhi  
01.06.2020



State Vs Anis @ Dupatewala  
FIR No: 20/2015  
under Section 302/396/397/41/120-B/34 IPC  
PS: Kamla Market

01.06.2020

Present: Ld. Addl. PP for State alongwith IO.  
Ld. Counsel for accused/applicant  
**(through video conferencing).**

Heard. Report perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 60 days on the ground that son of accused/applicant has met with an accident and there is nobody else in the family of accused/applicant to take care of the child as well as his wife.

IO in his reply has stated that son of accused/applicant had sustained minor injuries i.e. scratches in road accident and the same does not require any special care. Accused/applicant is found to be involved in four other cases.

Keeping in view the aforesaid facts and circumstances and more particularly previous involvement of accused/applicant, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

  
01/6/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.06.2020

State Vs Vijay Singh Verma  
FIR No: 117/2016  
under Section 302/34 IPC  
PS: Sarai Rohilla

01.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
**(through video conferencing).**

Heard. Perused.

Report has been received from concerned Jail Superintendent in terms of order dated 28.05.2020. As per said report, accused/applicant was admitted in jail on 31.01.2016. As per medical report annexed with said report, accused/applicant is known case of uncontrolled diabetes mellitus type-II, hypertension, CAD, bronchial asthma and low-backache with radiculopathy. Accused/applicant is suffering from on and off left-sided chest pain, breathlessness, burning micturition, dental pain, skin rashes, low backache radiating to lower limbs and pain in left shoulder with difficulty in movements at the joint. Accused/applicant is being provided medicines for the same from jail dispensary but no improvement is reported.

As per report filed by IO, accused/applicant is not involved in any other case.

Ld. Counsel for accused/applicant submits that accused/applicant is in JC since 29.01.2016. The present application

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01/6/2020

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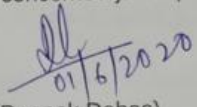
State Vs Vijay Singh Verma  
FIR No: 117/2016  
under Section 302/34 IPC  
PS: Sarai Rohilla

has been filed for grant of interim bail on the basis of minutes of meeting of High Powered Committee dated 18.05.2020.

Keeping in view the aforesaid facts and circumstances, *accused/applicant is admitted to interim bail for a period of 45 days from the date of his release on his furnishing personal bond in the sum of Rs.25,000/- to the satisfaction of concerned Jail Superintendent. Accused/applicant shall surrender before concerned jail superintendent after expiry of period of interim bail.*

Application stands disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant. Copy be also sent to concerned jail superintendent for compliance.

  
01/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.06.2020



State Vs Tahir Hussain  
FIR No. 134/2015  
under Section 395/397/412/34 IPC and Section 25/27/54/59 Arms Act  
PS: Lahori Gate

01.6.2020

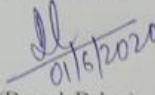
Present: L.d. Addl. PP for the State.  
Proxy Counsel for accused/applicant.

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has appeared nor report has been received from him.

Now, to come up on **04.06.2020** for disposal of present application.

Report be called from concerned Jail Supdt regarding conduct of accused/applicant in jail for 04.06.2020. Report be also called from IO/SHO concerned regarding present application clearly stating therein facts regarding previous involvement/conviction of accused/applicant.

  
(Deepak Dabas)  
Spl.Judge NDPS-1/ASJ  
Central/THC/Delhi  
01.06.2020

State Vs Daud  
FIR No.202/2016  
under Section 302/120-B/34 IPC  
PS: Kamla Market

01.6.2020

Present: Ld. Addl. PP for the State.  
Proxy Counsel for accused/applicant.

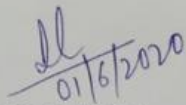
Heard. Perused.

Proxy Counsel for accused/applicant seeks adjournment on the ground that main counsel is not available today.

Same is granted.

Now, to come up on **03.06.2020** for disposal of present application.

Report be called from concerned Jail Supdt regarding conduct of accused/applicant in jail for 03.06.2020. Report be also called from IO/SHO concerned regarding present application clearly stating therein facts regarding previous involvement/conviction of accused/applicant.

  
(Deepak Dabas)  
Spl.Judge NDPS-1/ASJ  
Central/THC/Delhi  
01.06.2020

State Vs Rahul  
FIR No. 43/2017  
under Section 302/392/394/397/411/34 IPC and Section 25/27 Arms Act  
PS: Prasad Nagar

01.6.2020

Present: Ld. Addl. PP for the State.  
Proxy Counsel for accused/applicant.

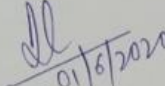
Heard. Perused.

Proxy Counsel for accused/applicant seeks adjournment on the  
ground that main counsel is not available today.

Same is granted.

Now, to come up on **03.06.2020** for disposal of present application.

Report be also called from concerned Jail Supdt regarding conduct  
of accused/applicant in jail for 03.06.2020.

  
01/6/2020  
(Deepak Dabas)  
Spl.Judge NDPS-1/ASJ  
Central/THC/Delhi  
01.06.2020

State Vs Devender Kumar @ Sanjay  
FIR No: 799/2014  
under Section 302/404/201/34 IPC  
PS: Darya Ganj

01.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Reports perused.

As per report received from concerned jail superintendent, accused/applicant was admitted in jail on 03.01.2015 in present case. As per report, accused/applicant is a habitual jail offender and his conduct is unsatisfactory.

As per report received from Inspector Raj Kumar, the documents of Ms Lalita Kumari issued by Jain Hospital and Anandpur Trust have been found to be genuine. As per previous conviction/involvement report annexed with reply dated 26.05.2020, accused/applicant is not involved in any other case.

Ld. Counsel for accused/applicant submits that accused/applicant is in JC since 31.12.2014. Accused/applicant was granted interim bail thrice and is a matter of record that he never misused the liberty granted to him and surrendered within stipulated time. The present application has been filed for grant of interim bail on the basis of minutes of meeting of High Powered Committee dated 18.05.2020.

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01/6/2020


-2-

State Vs Devender Kumar @ Sanjay  
FIR No: 799/2014  
under Section 302/404/201/34 IPC  
PS: Darya Ganj

Keeping in view the aforesaid facts and circumstances, *accused/applicant is admitted to interim bail for a period of 45 days from the date of his release on his furnishing personal bond in the sum of Rs.25,000/- to the satisfaction of concerned Jail Superintendent. Accused/applicant shall surrender before concerned jail superintendent after expiry of period of interim bail.*

Application stands disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant. Copy be also sent to concerned jail superintendent for compliance.

  
01/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.06.2020



State Vs Gautam Jain & Ors.  
FIR No. 383/2013  
under Section 302/201/34 IPC  
PS: Burari

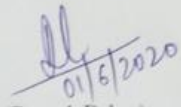
01.6.2020

Present: Ld. Addl. PP for the State.  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Report has been received from IO. However, no report has been received from concerned Jail Supdt regarding conduct of accused/applicant in jail.

Report be called from concerned Jail Supdt for **03.06.2020** regarding conduct of accused/applicant in jail.

  
01/6/2020  
(Deepak Dabas)  
Spl.Judge NDPS-1/ASJ  
Central/THC/Delhi  
01.06.2020

State Vs Sanjay  
FIR No. 153/2014  
under Section 376(II) IPC r/w Section 6 POCSO Act  
PS: Burari

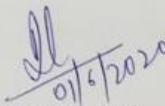
01.6.2020

Present: Ld. Addl. PP for the State.  
Ld. Counsel for convict along with convict.

Heard. Perused.

Perusal of record shows that convict has been granted bail by Hon'ble High Court vide order dated 12.03.2020. Vide order dated 17.04.2020, bail bonds furnished by convict were accepted till today i.e. 01.06.2020 and report was called from SHO regarding RC furnished by surety.

No report has been received from SHO concerned in compliance of order dated 17.04.2020. Report be called from SHO PS Burari for **01.07.2020**. Both sureties for convict shall appear in person on NDOH positively. Bail bonds are accepted till 01.07.2020.

  
(Deepak Dabas)  
Spl.Judge NDPS-1/ASJ  
Central/THC/Delhi  
01.06.2020

State Vs Rahul  
FIR No: 288/2019  
under Section 392/394/397/411/34 IPC  
PS: Sarai Rohilla

01.06.2020

Present: Ld. Addl. PP for State alongwith ASI Ashok.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant seeks time to supply  
copy of discharge slip to IO.

Time is granted.

Now to come up on **09.06.2020** for verification report as  
well as disposal of present application.

*dl*  
*01/6/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.06.2020

IN THE  
3

State Vs Bhupender Singh Chauhan  
FIR No. 84/2019  
under Section 420/467/468/471/120-B/34 IPC  
PS: LP.Estate

01.6.2020

Present: Ld. Addl. PP for the State along with IO/Insp. Ashok Kumar.  
Sh. Sanjay Rathi, Counsel for complainant/non-applicant.  
Sh. Pradeep Sharma, Ld. Counsel for accused/applicant i.e.  
Bhupender Singh Chauhan.

Heard. Perused.

TCR be summoned for **04.06.2020**.

*dl*  
01/6/2020  
(Deepak Dabas)  
Spl.Judge NDPS-1/ASJ  
Central/THC/Delhi  
01.06.2020

	Annexure P/5. Late Asgar, who was named in the FIR.	
6.	Annexure P/5.	194 - 196

State Vs Ajj @ Aziz  
FIR No. 84/2019  
under Section 420/467/468/471/120-B IPC  
PS: I.P.Estate  
01.6.2020

Present: Ld. Addl. PP for the State along with IO/Insp. Ashok Kumar.  
Sh. Sanjay Rathi, Counsel for complainant/non-applicant.  
Sh. Pradeep Sharma, Ld. Counsel for accused/applicant i.e.  
Ajj @ Aziz.

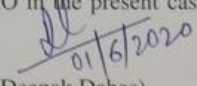
Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant was granted interim protection vide order dated 06.03.2020 till 27.03.2020. Thereafter, this interim order/interim protection was continued till 22.05.2020. On 22.05.2020 the application filed on behalf of accused/applicant was dismissed in default. It is further submitted that Hon'ble High Court vide order dated 15.05.2020 has ordered that all the interim orders shall automatically stand extended till 15.06.2020.

On the other hand, counsel for complainant/non-applicant submits that order dated 15.05.2020 passed by Hon'ble High Court is not applicable to the present matter and accused/applicant is not entitled to any protection/interim order in terms of said order.

It is pertinent to mention that an application has been filed on behalf of complainant/victim namely V.K.Jain for cancellation of anticipatory bail granted to accused/applicant Ms Waziran and the same has been adjourned for 17.06.2020 by this court.

Keeping in view the totality of facts and circumstances, the present application is also adjourned for 17.06.2020. Till then no coercive action shall be taken against accused/applicant by IO/SHO in the present case (in terms of order dated 06.03.2020).

  
(Deepak Dabas)  
Spl.Judge NDPS-1/ASJ  
Central/THC/Delhi  
01.06.2020



State Vs Sukha @ Imran Khan  
FIR No. 84/2019  
under Section 420/467/468/471/120-B IPC  
PS: I.P.Estate  
01.6.2020

Present: Ld. Addl. PP for the State along with IO/Insp. Ashok Kumar.  
Sh. Sanjay Rathi, Counsel for complainant/non-applicant.  
Sh. Pradeep Sharma, Ld. Counsel for accused/applicant i.e.  
Sukha @ Imran Khan.

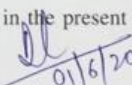
Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant was granted interim protection vide order dated 06.03.2020 till 27.03.2020. Thereafter, this interim order/interim protection was continued till 22.05.2020. On 22.05.2020 the application filed on behalf of accused/applicant was dismissed in default. It is further submitted that Hon'ble High Court vide order dated 15.05.2020 has ordered that all the interim orders shall automatically stand extended till 15.06.2020.

On the other hand, counsel for complainant/non-applicant submits that order dated 15.05.2020 passed by Hon'ble High Court is not applicable to the present matter and accused/applicant is not entitled to any protection/interim order in terms of said order.

It is pertinent to mention that an application has been filed on behalf of complainant/victim namely V.K.Jain for cancellation of anticipatory bail granted to accused/applicant Ms Waziran and the same has been adjourned for 17.06.2020 by this court.

Keeping in view the totality of facts and circumstances, the present application is also adjourned for 17.06.2020. Till then no coercive action shall be taken against accused/applicant by IO/SHO in the present case (in terms of order dated 06.03.2020).

  
01/6/2020  
(Deepak Dabas)  
Spl.Judge NDPS-1/ASJ  
Central/THC/Delhi  
01.06.2020

State Vs Fazar Mohd  
FIR No. 84/2019  
under Section 420/467/468/471/120-B IPC  
PS: I.P.Estate  
01.6.2020

Present: Ld. Addl. PP for the State along with IO/Insp. Ashok Kumar.  
Sh. Sanjay Rathi, Counsel for complainant/non-applicant.  
Sh. Pradeep Sharma, Ld. Counsel for accused/applicant i.e.  
Fazar Mohd.

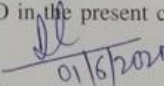
Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant was granted interim protection vide order dated 06.03.2020 till 27.03.2020. Thereafter, this interim order/interim protection was continued till 22.05.2020. On 22.05.2020 the application filed on behalf of accused/applicant was dismissed in default. It is further submitted that Hon'ble High Court vide order dated 15.05.2020 has ordered that all the interim orders shall automatically stand extended till 15.06.2020.

On the other hand, counsel for complainant/non-applicant submits that order dated 15.05.2020 passed by Hon'ble High Court is not applicable to the present matter and accused/applicant is not entitled to any protection/interim order in terms of said order.

It is pertinent to mention that an application has been filed on behalf of complainant/victim namely V.K.Jain for cancellation of anticipatory bail granted to accused/applicant Ms Waziran and the same has been adjourned for 17.06.2020 by this court.

Keeping in view the totality of facts and circumstances, the present application is also adjourned for 17.06.2020. Till then no coercive action shall be taken against accused/applicant by IO/SHO in the present case (in terms of order dated 06.03.2020).

  
(Deepak Dabas)  
Spl.Judge NDPS-1/ASJ  
Central/THC/Delhi  
01.06.2020

V.K. Jain Vs State  
FIR No. 84/2019  
under Section 420/468/471/120-B IPC  
PS: I.P.Estate

01.6.2020

Present: Sh. Sanjay Rathi, Counsel for complainant/applicant.  
Ld. Addl. PP for the State along with IO/Insp. Ashok Kumar.  
Sh. Pradeep Sharma, Ld. Counsel for accused/non-applicant i.e.  
Ms. Waziran.

Heard. Perused.

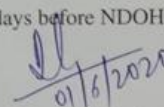
Present application has been filed for cancellation of bail granted  
to accused/non-applicant i.e. Ms Waziran vide order dated 15.01.2020.

Sh. Pradeep Sharma accepts notice on behalf of accused/non-  
applicant i.e. Ms Waziran. Copy of application along with documents has  
been supplied to Sh. Pradeep Sharma as well as to Insp. Ashok Kumar.

Sh. Pradeep Sharma seeks time to file reply to said application.  
Time is granted.

Now, to come up on 17.06.2020 for reply, arguments and disposal  
of present application.

Sh. Pradeep Sharma undertakes to supply advance copy of reply  
to counsel for complainant/applicant at least five days before NDOH.

  
01/6/2020  
(Deepak Dabas)  
Spl.Judge NDPS-1/ASJ  
Central/THC/Delhi  
01.06.2020

Advocate for the Applicant  
Chamber No. 194 , Western Wing  
Tis Hazari Court Delhi  
9811075210

New Delhi  
Dated: 29.05.2020

State Vs Ranjit  
FIR No: 79/2018  
under Section 302/201/34 IPC  
PS: Burari

01.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

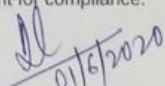
Report has been received from concerned Jail Superintendent in terms of order dated 28.05.2020. As per said report, accused/applicant is in JC since 20.02.2018. As per report filed by IO, accused/applicant is not involved in any other case.

Ld. Counsel for accused/applicant submits that accused/applicant is in JC since 17.02.2018. The present application has been filed for grant of interim bail on the basis of minutes of meeting of High Powered Committee dated 18.05.2020.

Keeping in view the aforesaid facts and circumstances, ***accused/applicant is admitted to interim bail for a period of 45 days from the date of his release on his furnishing personal bond in the sum of Rs.25,000/- to the satisfaction of concerned Jail Superintendent. Accused/applicant shall surrender before concerned jail superintendent after expiry of period of interim bail.***

Application stands disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant.  
Copy be also sent to concerned jail superintendent for compliance.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.06.2020

2. E.NO. D-1195/2007

State Vs Mangale @ Lala  
FIR No: 149/2017  
under Section 302/397/394/411/120-B/34 IPC  
PS: Sarai Rohilla


01.06.2020

Present: Ld. Addl. PP for State.  
Sh. Suraj Prakash Sharma, Ld. Counsel for  
accused/applicant.

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as  
requested by Ld. Counsel for accused/applicant.

Application stands disposed of accordingly.

  
01/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.06.2020



State Vs Tehsin @ Kevda  
FIR No: 20/2015  
under Section 302/396/412/34 IPC  
PS: Kamla Market

01.06.2020

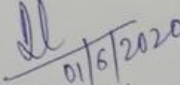
Present: Ld. Addl. PP for State alongwith SI Mahesh Bhargav.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant submits that trial of this case is pending in the Court of Sh. Naveen Kumar Kashyap, Ld. ASJ and the present bail application be adjourned for 09.06.2020 as Sh. Naveen Kumar Kashyap, Ld. ASJ will be dealing with bail matters on 09.06.2020 and the Trial Court Record will be available on said date.

Request is allowed.

Application in hand is adjourned for **09.06.2020** as requested.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.06.2020

State Vs Shankar Dass (bail application of Sunil)  
FIR No: 772/2015  
u/s 323/354/354B/506/509/376D IPC r/w Section 6/10 POCSO Act  
PS: Timarpur

01.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.  
SI Ashok is also present alongwith complainant/victim.

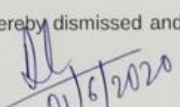
Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/ applicant namely Sunil is suffering from very serious ailment as mentioned in para 4(B) of the present bail application. It is further submitted that previously also accused/applicant was granted interim bail for a period of 05 days and it is a matter of record that accused/applicant has not misused the liberty granted to him. It is further submitted that accused/applicant is having a very strong case in his favour on merits. It is further submitted that there is no other male member in the family of accused/applicant to look after his family.

On the other hand, IO has strongly opposed the application in hand.

The present case is pertaining to offences punishable under Section 323/354/354B/506/509/376D IPC r/w Section 6/10 POCSO Act. Hon'ble High Powered Committee in its minutes of meeting dated 18.04.2020 and also 18.05.2020 had resolved that the prisoners facing trial for offences under Section 376, 376A, 376B, 376C, 376D and 376E and also under section 4 & 6 of POCSO Act should not be considered for grant of interim relief/bail.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

  
01/6/2020  
(Deepak Dabas)

ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.06.2020

State Vs Saidul Aziz @ Mumfali  
FIR No: 245/2018  
under Section 307/201 IPC  
PS: I P Estate

01.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant

Heard. Perused.

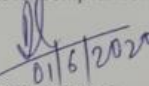
No report has been received from concerned Jail Superintendent in terms of order dated 27.05.2020. However, report regarding previous conviction/involvement of accused/applicant is already on record. As per said report, accused/applicant is not involved in any other case.

Ld. Counsel for accused/applicant submits that accused/applicant is in JC since 22.09.2018. The present application has been filed for grant of interim bail on the basis of minutes of meeting of High Powered Committee dated 18.05.2020.

Keeping in view the aforesaid facts and circumstances, *accused/applicant is admitted to interim bail for a period of 45 days from the date of his release on his furnishing personal bond in the sum of Rs.25,000/- to the satisfaction of concerned Jail Superintendent. Accused/applicant shall surrender before concerned jail superintendent after expiry of period of interim bail.*

Application stands disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant.  
Copy be also sent to concerned jail superintendent for compliance.

  
01/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.06.2020

Counsel for the Petitioner

  
Harsh Priya Singh  
Advocate  
Reg No. D/1933/2007  
Chamber No. 120 A, Western Wing  
Tis Hazari Court Delhi-110054  
Mobile: 9811053994

State Vs Rahul  
FIR No: 718/2015  
under Section 307/323/34 IPC  
PS: Burari

01.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

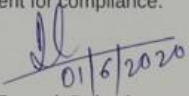
No report has been received from concerned Jail Superintendent in terms of order dated 27.05.2020. However, report regarding previous conviction/involvement of accused/applicant has been received from IO. As per said report, accused/applicant is not involved in any other case.


Ld. Counsel for accused/applicant submits that accused/applicant is in JC since 08.06.2015. The present application has been filed for grant of interim bail on the basis of minutes of meeting of High Powered Committee dated 18.05.2020.

Keeping in view the aforesaid facts and circumstances, ***accused/applicant is admitted to interim bail for a period of 45 days from the date of his release on his furnishing personal bond in the sum of Rs.25,000/- to the satisfaction of concerned Jail Superintendent. Accused/applicant shall surrender before concerned jail superintendent after expiry of period of interim bail.***

Application stands disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant.  
Copy be also sent to concerned jail superintendent for compliance.

  
01/6/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.06.2020

  
Counsel for the Petitioner

State Vs Ajay Pal  
FIR No. 678/2015  
under Section 302/306/120-B/34 IPC  
PS: Subzi Mandi

01.6.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Report perused.

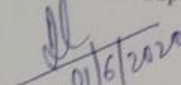
As per said report, accused/applicant is not involved in any other case.

Ld. Counsel for accused/applicant submits that accused/applicant is in JC since May, 2016. The present application has been filed for grant of interim bail on the ground that there is no male member in the family of accused/applicant to look after his family and also on the basis of minutes of meeting of High Powered Committee more particularly dated 18.05.2020.

Keeping in view the aforesaid facts and circumstances, *accused/applicant is admitted to interim bail for a period of 45 days from the date of his release on his furnishing personal bond in the sum of Rs. 25,000/- to the satisfaction of concerned Jail Superintendent. Accused/applicant shall surrender before concerned jail superintendent after expiry of period of interim bail.*

Application stands disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant. Copy be also sent to concerned Jail Supdt. for compliance.

  
01/6/2020  
(Deepak Dabas)  
Spl.Judge NDPS-1/ASJ  
Central/THC/Delhi

01.06.2020

Ph: 9810147230, 9093000000



State Vs Manish @ Monish  
FIR No: 01/2019  
under Section 392/397/34 IPC r/w Section 25 of Arms Act  
PS: Darya Ganj

01.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.  
IO is absent.

Heard. Perused.

No report has been received from IO in terms of order dated 27.05.2020.

Ld. Counsel for accused/applicant submits that IO has sent report in terms of order dated 27.05.2020 on his mobile phone through Whatsapp.

As per said report, accused/applicant has been acquitted in most of the cases.

Ld. Counsel for accused/applicant submits that accused/applicant is in JC since 08.02.2019. The present application has been filed for grant of interim bail on the ground that mother of accused/applicant is suffering from serious heart ailment and also on the basis of minutes of meeting of High Powered Committee more particularly dated 18.05.2020.

Keeping in view the aforesaid facts and circumstances, ***accused/applicant is admitted to interim bail for a period of 45 days from the date of his release on his furnishing personal bond***

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*dl*  
01/6/2020

-2-

State Vs Manish @ Monish  
FIR No: 01/2019  
under Section 392/397/34 IPC r/w Section 25 of Arms Act  
PS: Darya Ganj

*in the sum of Rs.25,000/- to the satisfaction of concerned Jail Superintendent. Accused/applicant shall surrender before concerned jail superintendent after expiry of period of interim bail.*

Application stands disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant. Copy be also sent to concerned jail superintendent for compliance.

*dl*  
*01/6/2020*

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.06.2020

State Vs Bunty  
FIR No. 590/2016  
under Section 363/506/376 (II) and Section 4 and 6 POCSO Act  
PS: Burari


01.6.2020

Present: Ld. Addl. PP for the State along with IO/SI Sushila.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Issue notice of present application to complainant/victim through

IO returnable on **03.06.2020**.

  
01/6/2020  
(Deepak Dabas)  
Spl.Judge NDPS-1/ASJ  
Central/THC/Delhi  
01.06.2020

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State Vs Sunil @ Kalu & Ors.  
FIR No: 303/2014  
under Section 302/307/120-B/34 IPC  
PS: Subzi Mandi

01.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
(through video conferencing).

Heard. Perused.

Ld. Counsel for accused/applicant argued that accused/applicant is in JC since 13.07.2014. 4-5 Co-accused persons are already on interim bail in view of minutes of meeting dated 18.05.2020 of High Powered Committee. Accused/applicant was previously also granted interim bail on various occasions and it is a matter of record that accused/applicant had not misused the same. The present application has been filed for grant of interim bail.

As per report dated 28.05.2020 received from concerned Jail Superintendent, apart from present case accused/applicant is facing trial in two more cases i.e. Vide FIR No. 160/11 under Section 394/397/411 IPC PS Lahori Gate and FIR No.334/13 PS Bharat Nagar.

Allegations against accused/applicant are of very serious nature. Accused/applicant is involved in two more cases in addition to present case.

Keeping in view the aforesaid facts and circumstances, I am of the considered view that no ground for grant of interim bail is made out. The application in hand is hereby dismissed and disposed of accordingly.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.06.2020

State Vs Adil @ Shahzada  
FIR No: 20/2015  
under Section 302/396/412/34 IPC  
PS: Kamla Market

01.06.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
**(through video conferencing).**

Heard. Perused.

Report has been received from concerned Jail Superintendent as well as IO qua present application for grant of interim bail.

As per report filed by IO, no previous involvement was found against accused/applicant.

As per report received from concerned Jail Superintendent, the overall conduct of accused/applicant in Jail is unsatisfactory and he has been awarded punishment six times. Details of punishment have been mentioned in the report.

Ld. Counsel submits that application in hand has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days on the basis of minutes of meeting dated 18.05.2020 of High Powered Committee. Accused/applicant was arrested on 12.01.2015 and he is in custody since then. Accused/applicant was granted interim bail on several occasions and it

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*dl*  
*01/6/2020*



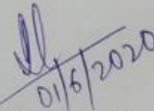
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**State Vs Adil @ Shahzada**  
**FIR No: 20/2015**  
**under Section 302/396/412/34 IPC**  
**PS: Kamla Market**

is a matter of record that he had not misused the liberty granted to him.

The report received from concerned Jail Superintendent clearly shows that accused/applicant has been demanding money and assaulting co-inmates in jail. Accused/applicant has been convicted/punished for keeping prohibited articles in Jail i.e. currency notes, BIDI, Tobacco, Knife etc.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

  
01/6/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.06.2020